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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2187/2002
MA NO. 1971/2002
MA NO. 2772/2002

This the 5th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

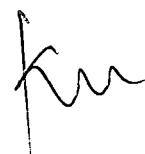
1. Sh. Vinod Verma
S/o Late Sh. Phool Singh Verma
aged about 28 years
R/o ZZ-A, Boundary Road Meerut.
Presently residing
C/o Shiv Charan,
H.No. T-3/19, Nand Nagri, Delhi.
2. Sh. Ajit Singh
S/o Late Sh. Brahm Singh
aged about 24 years
R/o Village Metthana (Inder Singh)
Tehsil Sardhana
Distt. Meerut.
Presently residing
C/o Shiv Charan,
H.No. T-3/19, Nand Nagri, Delhi.
3. Sh. Rajesh
S/o Dharmapal Singh
aged about 24 years
R/o Village Sewaya
Tehsil Sardhana
Distt. Meerut.
Presently residing
C/o Shiv Charan,
H.No. T-3/19, Nand Nagri, Delhi.

(By Advocate: Sh. V.P.S. Tyagi)

Versus

1. Union of India
(Through Secretary)
Ministry of Defence,
South Block, New Delhi.
2. The Controller General of Defence Accounts,
West Block-V,
R.K.Puram,
New Delhi.
3. The Controller of Defence Accounts (P.D.),
Meerut Cantt.
4. Sh. Bhim Sen Sharma (AAO)
in the office of CDA (PD)
Meerut in House Keeping section.

(By Advocate: Sh. R.N. Singh)



O R D E R (ORAL)

Applicant had earlier filed an OA on 2.8.2002 which was registered as No. 2044/2002. For filing the same applicant had also filed a PT which was allowed. The present OA has been filed on 19.8.2002. Applicant submits that when the earlier OA has been filed, applicant was residing at Meerut, so he had filed a PT which would enable him to file an OA at Delhi. But in the present OA, applicants did not file any PT. Applicants claims that they are now residing with some of their relatives at Nandnagri in Delhi, so they could file a petition without filing a PT.

2. In my view, temporary residence, that too with a relative in Delhi, would not show that the applicant is, infact, residing at Delhi as defined under the AT Act itself. Temporary residence cannot be utilised to confer jurisdiction on this Bench of the Tribunal.

3. In view of the same, I am of the considered opinion that the applicant has just manipulated the change of particulars to file an OA in Delhi without seeking proper permission by filing a PT. Hence the OA is not maintainable as this Court has no territorial jurisdiction to entertain the same. OA is, accordingly, dismissed.


(KULDIP SINGH)
Member (J)

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